

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**  
**UNSTARRED QUESTION No. 3810**  
**TO BE ANSWERED ON 08.12.2016**  
**Rehabilitation of Evacuees of Polavaram Project**

**3810. DR. RAVINDRA BABU :**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government proposes to implement a relief and rehabilitation package for the people displaced due to Polavaram project under the Land Acquisition Act;
- (b) if so, the details thereof including the compensation and other benefits proposed to be provided to the displaced people; and
- (c) the progress made till date and the timeline for implementation of the said relief package?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

- (a) to (c) As per information received from the Ministry of Water Resources, River Development & Ganga Rejuvenation, Rehabilitation and Resettlement in the Polavaram Irrigation Project is being implemented by the Government of Andhra Pradesh as per Government Order Memorandum (G.O.M.) No. 68 dated 08-04-2005 for acquisitions upto 31-12-2013 and as per the provisions for Rehabilitation and Resettlement contained in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 for acquisitions from 01-01-2014 onwards.

Total Project Affected Families/ Project Displaced Families (PDF) are 87,176. The estimated cost for providing land for Rehabilitation and Resettlement (R&R) centers, housing and individual benefits is Rs. 17779.90 crore. Total expenditure incurred as on 30-09-2016 for Rehabilitation of 3852 PDFs is Rs. 365.60 crore. Rehabilitation and Resettlement of the affected people is implemented in a phased manner depending on the progress of the work in each area of the project.